

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2013

with I.A. No.02, 03 & 21/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Business Aircrafts Operators Association

...Appellant

V/s.

Mumbai Int'l Airport Pvt. Ltd. and Anr. (AERA)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Senior Advocate with Mr. Sumeet Lall, Mr. Shwetabh Sinha & Ms. Kabita Das, Advocates for the Appellant.

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari & Mr. Gautam Chawla, Advocates for Respondent No.1 (MIAL).

Ms. Rameeza Hakeem with Ms. Sanjana Ramachandran, Advocates for AERA

ORDER
13th May, 2013

List this matter for continued hearing on **15th May, 2013**.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member